# Notifications under the provision of the Goa, Daman and Diu School Education Act, 1984

Sr. No.	Notification No. and date	Section/ Rules	Gazette reference	
1	CE/Acad.I/ /Hight/ School/40/71-78/29 dated 12-1-1983	Guidelines for Night School	-	
2	DE/Acad.I/Misc./1122/86-87/618 dated 17-3-1987	Addendum (regarding selection grade)	Official Gazette, Series I No. 1 dated 2-4-1987	
3	DE/ACCTS/CPF/5/73/244 dated 22-4-1987	Order (Amendment in Pension Rules)	Official Gazette, Series I No. 6, dated 7-5-1987	
4	7/4/85/EDN dated 30-9-1988	Office Memorandum Under Section 13	Official Gazette, Series I No. 38, dated 22-12-1988	
5	DE/PLG/Col/26/86/III/772 dated 17-12-1987	Addendum selection Grade pay scales to the teachers Grade I	Official Gazette, Series I No. 40, dated 31-12-1987	
6	<u>Acad/Misc-12/87-Vol.II/4141 dated</u> <u>1-11-2000</u>	Age of Admission for Standard I	-	
7	High Court Judgment dated5-7-2000 and 5-2-20015-	Regarding Transfer Policy	-	
8	<u>31-24-2000-Adm-I/3363 dated</u> <u>21-3-2001</u>	Transfer Policy of Government	-	
9	DE/Amendment/2012-13/3610 dated 6-3-2013	Amendments in Rule 88	Official Gazette Series-I No. 50 dated 14-3-2013	
10	DE/Acad/Misc./Amendment- Rule/2016 dated 3-3-2016	Amendments in Rules 162	Gazette Series-I No. 50 dated 10- 3-2016	
11	DE/Acad/Amendment Rule/2012/831 dated 11-4-2016	Corrigendum in Amendment Rules 2013	Official Gazette Series-I No.2 dated 15-4-2016	
12	DE/Acad/Misc./Amendment- Rule/2016 dated 10-6-2016	Amendments in Rule 88 Amendment Rules 2016	Official Gazette Series-I No.11 dated 16-6-2016	
13	No.12/11/87-Per dated 29-6-1998	Kameshwar Singh Darbhangha Sanskrit University, Darbhangha (Bihar)		
14	No. 8/1/2006-RD dated 5-5-2015	Residence Certificate for Educational Institutions		
15	DE/PLG/HSS/565/97/Pt.I/2035 dated 29-11-2000	Rule 30		
16	DE/PLG/HSS/565/97/Pt.J/2077 dated 12 <sup>th</sup> December, 2000.	Corrigendum		
17	7/4/85/EDN dated 12 <sup>th</sup> November, <u>1986</u>	Section 1(3)	Series I No. 33 (Extraordinary) dated 14-11-1986	
16	No. 20-14-81-Adm.I/B/Vol.II/881 dated 17-10-2017	Rule 32(3)	Series II No. 31 dated 2-11-2017	

#### GOVERNMENT OF GOA

## Department of Education, Art & Culture Directorate of Education

## Notification DE/Amendment/2012-13/3610

In exercise of the powers conferred by section 29 of the Goa, Daman and Diu School Education Act, 1984 (Act No. 15 of 1985), and all other powers enabling it in this behalf, the Government of Goa hereby makes the following rules so as to further amend the Goa, Daman and Diu School Education Rules, 1986, as follows, namely:—

*1. Short title and commencement.*— (1) These rules may be called the Goa School Education (Amendment) Rules, 1986.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Amendment of Rule 88.— In rule 88 of the Goa, Daman and Diu School Education Rules, 1986, in sub-rule (1), for the existing proviso, the following proviso shall be substituted, namely:—

"Provided that where a teacher attains the age of superannuation on or after the first day of August of any year, such teacher shall be granted extension till the 30th day of April of the year immediately following, if the teacher so desires and the managing committee is of the opinion that the teacher is fit for such extension and, has no mental or physical incapacity which would disentitle him/her to get such extension".

By order and in the name of the Governor of Goa.

C. P. Dwivedi, Director (Education).

Porvorim, 6th March, 2013.

(Published in the Official Gazette Series-I No. 50 dated 14-3-2013.)

#### Department of Education, Art & Culture Directorate of Education

#### Notification

#### DE/Acad/Misc./Amendment-Rule/2016

Whereas, certain draft rules further to amend the Goa, Daman and Diu School Education Rules, 1986, were pre-published as required by sub-section (1) of section 29 of the Goa, Daman and Diu School Education Act, 1984 (Act No. 15 of 1985), in the Official Gazette, Series I No. 35, dated 26-11-2015, vide Notification No. DE/Acad/Misc./Amendment-Rule/2015 dated 19-11-2015 of the Department of Education, Art and Culture, Directorate of Education, inviting objections and suggestions from all persons likely to be affected thereby within a period of fifteen days from the date of publication of the said Notification in the Official Gazette;

And whereas, the said Official Gazette was made available to the public on 26-11-2015;

And whereas, no objections or suggestions were received from the public on the said draft rules within the said period.

Now, therefore, in exercise of the powers conferred by section 29 of the Goa, Daman and Diu School Education Act, 1984 (Act No.15 of 1985), and all other powers enabling it in this behalf, the Government of Goa hereby makes the following rules so as to further amend the Goa, Daman and Diu School Education Rules, 1986, namely:—

**Short title and commencement.**— (1) These rules may be called the Goa School Education (Amendment) Rules, 2016.

(2) They shall come into force from the date of their publication in the Official Gazette.

**2. Amendment of rule 162.**— In rule 162 of the Goa, Daman and Diu School Education Rules, 1986, after clause (h), the following clause shall be inserted, namely:—

"(i) Opening of new classes in schools (rule 32)".

By order and in the name of the Governor of Goa.

Gajanan P. Bhat, Director & ex officio Joint Secretary (Education).

Porvorim, 3rd March, 2016.

(Published in the Official Gazette Series-I No. 50 dated 10-3-2016)

### GOVERNMENT OF GOA

## Department of Education,

# Art & Culture Directorate of Education

Corrigendum

# DE/Acad/Amendment Rule/2012/831

In the Government Notification No. DE/Amendment 2012-13/3610 dated 6th March, 2013, published in the Official Gazette, Series I No. 50 dated 14th March, 2013, the expression "Goa School Education (Amendment) Rules, 1986"may be read as "Goa School Education (Amendment) Rules, 2013".

By order and in the name of the Governor of Goa.

G. P. Bhat, Director (Education).

Porvorim, 11th April, 2016.

(Published in the Official Gazette Series-I No.2 dated 15-4-2016)

#### Department of Education

#### Directorate of Education

#### Notification

## DE/Acad/Misc./Amendment-Rule/2016

Whereas, certain draft rules further to amend the Goa, Daman and Diu School Education Rules, 1986, were pre-published as required by sub-section (1) of section 29 of the Goa, Daman and Diu School Education Act, 1984 (Act No. 15 of 1985), in the Official Gazette, Series I No. 2, dated 15-04-2016, vide Notification No.DE/Acad/Misc./Amendment-Rule/2015 dated 11-04-2016 of the Department of Education, Art and Culture, Directorate of Education, inviting objections and suggestions from all persons likely to be affected thereby within a period of fifteen days from the date of publication of the said Notification in the Official Gazette.

And whereas, the said Official Gazette was made available to the public on 15-04-2016.

And whereas, no objections or suggestions were received from the public on the said draft rules within the said period.

Now, therefore, in exercise of the powers conferred by section 29 of the Goa, Daman and Diu School Education Act, 1984 (Act No. 15 of 1985), and all other powers enabling it in this behalf, the Government of Goa hereby makes the following rules so as to further amend the Goa, Daman and Diu School Education Rules, 1986 namely:—

**1.** Short title and commencement.— (1) These rules may be called the Goa School Education (Amendment) Rules, 2016.

(2) They shall come into force from the date of their publication in the Official Gazette.

**2. Amendment of rule 88.**— In rule 88 of the Goa, Daman and Diu School Education Rules, 1986, in sub-rule (1), in the proviso,—

(i) for the words "shall be granted extension" the words "may be re-employed" shall be substituted;

(ii) for the words "such extension" wherever they occur, the words "such re-employment" shall be substituted.

By order and in the name of the Governor of Goa. Gajanan P. Bhat, Director and ex officio Joint Secretary (Education).

Porvorim, 10th June, 2016.

(Published in the Official Gazette series I No. 11 dated 16th June, 2016)

#### No. 12/11/87-Per

Government of Goa, Department of Personnel, Secretariat, Panaji. Dated:- 29/6/1998.

# NOTIFIC ATION

The Government is pleased to recongnise the following Examination Conducted by Kameshwar Singh Darbhangha Sanskrit University, Darbhangha (Bihar) for the purpose of employment to subordinate posts and services under this State Government in appropriate field with immediate effect:

Examination		Duration of the course	Conducted Since	Equivalence
1		2	3	4
i.	Upashastri	2 years	1981	Intermediate
ii.	Shastri (Pass)	3 years	1980	B.A.
iii.	Shastri (Prathishtha)(Hons)	3 years	1980	B.A.
iv.	Acharya	2years	1980	B.A.
v.	Vidyavatridhi	-	1963	Ph. D
vi.	Vidyavachaspati	-	1963	D. Litt.

By order and in the name of the Governor of Goa.

S.S.Keshkamat, Joint Secretary (Personnel)

#### GOVERNMENT OF GOA, DAMAN AND DIU

### **Education Department**

## Notification

#### 7/4/85/EDN

In exercise of the powers conferred by sub-section (3) of section 1 of the Goa, Daman and Diu School Education Act, 1984 (Act 15 of 1985) (hereafter called the -said Act $\|$ ), the Administrator of Goa, Daman and Diu hereby appoints the 14<sup>th</sup> day of November, 1986 as the date on which all the provisions except section 24 of the said Act shall come into force.

By Order and in the name of the Administrator of Goa, Daman and Diu.

D. N. A.ccawade, Under Secretary (Education)

Panaji, 12<sup>th</sup> November, 1986.

(Published in the Official Gazette Series I No. 33 (Extraordinary) dated 14-11-1986)